

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No. 1324/92.

Date of Decision 24.04.1996.

Jitendra S. Shinde, Petitioner

Shri R.C. Kotiankar, Advocate for the Petitioner

Versus

Union Of India & Others, Respondents

Shri S.S. Karkera for  
Shri P.M. Pradhan, Advocate for the Respondent

Coram:

The Hon'ble Mr. B.S. Hegde, Member (J).

The Hon'ble Mr. M. R. Kolhatkar, Member (A).

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

*B. S. Hegde*  
(B. S. HEGDE)  
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
GULESTAN BLDG. NO. 6, 3rd/4th FLOOR  
PREScot ROAD, FORT, BOMBAY - 400001

ORIGINAL APPLICATION NO.: 1324/92.

Dated, this Wednesday, the 24th day of April, 1996.

CORAM: : Hon'ble Shri B. S. Hegde, Member (J).  
Hon'ble Shri M. R. Kolhatkar, Member (A).

Shri Jitendra Sahab Rao Shinde ... Applicant

Versus

Union Of India & Others ... Respondents

APPEARANCE :

1. Shri R. C. Kotiankar,  
Counsel for the applicant.
2. Shri S. S. Karkera for Shri P.M. Pradhan,  
Counsel for the respondents.

: O R D E R :

I PER.: SHRI B.S. HEGDE, MEMBER (J) I

1. In this O.A. the applicant is challenging the alleged removal from the post of Extra Departmental Branch Postmaster which he held for a period of four months. He has neither produced any appointment letter nor removal order. The letter at annexure 'A' dated 10.04.1991 only speaks about the handing over and taking over of charge. There is no removal order passed in this case. The Learned Counsel for the respondents states that in the absence of regular appointment, the applicant was working as a substitute and that by itself does not confer any vested right. Since no appointment or removal order is produced by the applicant, we are of the view, that there is no merit in the O.A. and the same is dismissed. No order as to costs.

MR Kolhatkar  
(M.R. KOLHATKAR)  
MEMBER (A)

B.S. Hegde  
(B.S. HEGDE)  
MEMBER (J).